

and MTNL impart training to their employees in various areas like technology, management practices etc. and deploy them as per their requirement.

As per information provided by BSNL and MTNL, complaints from customers are received from time to time regarding Quality of Service (QoS) in their service areas. QoS is monitored on a regular basis by Telecom Regulatory Authority of India (TRAI). TRAI has indicated, from time to time, some deficiencies on specified parameters of service in specific service areas. Improvements in service delivery is a continuous process.

(c) to (e) BSNL and MTNL sign Memorandum of Understanding (MoU) with the Department of Telecommunications (DoT) which *inter-alia* include Human Resource parameters. DoT and the senior management of BSNL and MTNL regularly review the performance of these PSUs in accordance with the parameters prescribed in MoU.

MoUs/JV projects of PSUs under the Ministry

1301. SHRI BALWINDER SINGH BHUNDER: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the number of Memoranda of Understandings/Joint Venture Projects signed by the public sector undertakings under the Ministry with foreign or domestic partners;

(b) the date of signing of each of these MoUs/Joint Venture Projects and the purposes of signing, PSU-wise;

(c) the status of each of the MoU/Joint Venture Project, PSU-wise; and

(d) by when each of the MoU/Joint Venture Project would be realized/completed?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. (SHRIMATI) KRUPARANI KILLI): (a) to (d) Sir, the information in respect of the above question is being compiled. It will be laid on the Table of the House soon.

Collaboration of private communication companies with China

†1302. SHRI MAHENDRA SINGH MAHRA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government is aware that some private companies of the country have entered into collaboration with China in the field of communication;

†Original notice of the question was received in Hindi.

- (b) if so, the names of those companies;
- (c) whether such private companies have informed the Government about their collaboration with China;
- (d) if not, whether there is an apprehension that the collaboration of private companies with China may lead to breach of confidentiality of the country; and
- (e) if so, the details of the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) to (e) The private manufacturing companies can enter into collaboration with any company from any country as 100% foreign direct investment is permitted in telecom equipment manufacturing. For this collaboration, the Government of India has also liberalized payment of royalty, lump sum fee for transfer of technology and payments for use of trademark/brand name *vide* Press Note No. 8 (2009 Series) dated 16th December, 2009. These payments are on the automatic route subject to Foreign Exchange Management (Current Account Transactions) Rules, 2000, as amended from time to time.

Similarly, Telecom Service Providers can procure telecom equipment from any Indian or foreign company, including companies from China, subject to compliance towards Unified Access Services Licence (UASL)/Cellular Mobile Telephone Service (CMTS)/Basic licenses in general and amendments to various telecom licenses issued in May/June, 2011 in particular. According to the amendment of May/June, 2011, telecom service provider has to get any telecom equipment, which is being inducted into network, security tested as per relevant contemporary Indian or international Security Standards from a certified lab or through the vendor facility upto 31.03.2013. From 1st April, 2013, the certification must be done from the authorized and certified agency/lab in India. The above amendments have been issued to safeguard the security of the network and information and data contained or stored in the network elements. Further telecom service providers are completely and totally responsible for security of their network and in case of any security breach, the penalty provisions have been provided in these amendments.

Charging of excess spectrum

1303. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether telecom operators have been writing to DOT against charging of excess spectrum up to the contracted quantity of 6.2 MHz of GSM and 5 MHz of CDMA;